

**COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS**

**FIRST TO THIRTEENTH REPORTS  
(ENGLISH VERSION)**



सत्यमेव जयते

**Ninth Lok Sabha**

**Legislative Branch-II**

# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Ninth Lok Sabha)

## FOURTH REPORT

(Presented on 10-5-1990)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fourth Report.

2. The Committee met on 8 May, 1990 for —

I. Examination of the following Constitution (Amendment) Bills under Rule 294(1)(a) of the Rules of Procedure :—

- (1) The Constitution (Amendment) Bill, 1990 (*Substitution of new article for article 263*) by Shri Prakash Koko Brahmhatt.
- (2) The Constitution (Amendment) Bill, 1990 (*Insertion of new Part XVIA*) by Shri C.P. Mudalagiriappa.

II. Classification and allocation of time for discussion of Bills (*vide* Appendix) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

### *Examination of Constitution (Amendment) Bills*

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills :—

#### *Findings of the Committee*

- (1) The Constitution (Amendment) Bill, 1990 (*Substitution of new article for article 263*) by Shri Prakash Koko Brahmhatt.

The Bill seeks to amend the Constitution with a view to providing for the establishment of an inter-State Council to resolve disputes between States, etc.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1990 (*Insertion of new Part XVIA*) by Shri C.P. Mudalagiriappa.

The Bill seeks to insert a new Part XVIA in the Constitution with a view to reserving seats for women in the House of the People and Legislative Assemblies of the States.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

#### *Classification and allocation of time to Bills*

4. The Committee then considered classification and allocation of time to five Bills specified in Appendix.

5. After considering all aspects of the Bills, the Committee recommend that the Constitution (Amendment) Bill, 1990 (*Amendment of article 171*) by Shri Y.S. Raja Sekhar Reddy, be placed in category 'A' and all the remaining four Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

*Recommendations*

6. The Committee recommend that —

- (i) Sarvashri Prakash Koko Brahmhatt and C.P. Mudalagiriappa be permitted to move for leave to introduce their Constitution (Amendment) Bills; and
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House.

NEW DELHI;  
8 May, 1990  
18 Vaisakha, 1912 (Saka)

SHIVRAJ V. PATIL,  
*Chairman,*  
*Committee on Private Members'*  
*Bills and Resolutions.*